

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 795(E) published in Gazette of India dated the 26th December, 1973 making certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, consequent upon alteration of the name of state of 'Mysore' to 'Karnataka'.

(ii) S.O. 37(E) published in Gazette of India dated the 15th January, 1974 making certain amendment in Part B of Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala.
[Placed in Library. See No. LT-6227/74].

(4) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission, under sub-section (3) of section 10 of the Delimitation Act, 1972:—

(i) Order No. 8 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Uttar Pradesh, published in Notification No. S.O. 764(E) in Gazette of India dated the 8th December, 1973.

(ii) Order No. 9 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Orissa, published in Notification No. S.O. 801(E) in Gazette of India dated the 31st December, 1973 together with corrigenda there-to published in Gazette of

India dated the 26th January, 1974.

[Placed in Library. See No. LT-6228/74].

COMPTROLLER AND AUDITOR GENERAL'S REPORTS RE. INDIAN AIRLINES, INDIAN OIL CORPORATION AND FILM FINANCE CORPORATION LTD.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

(i) A copy each of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) under article 151(1) of the Constitution.—

Part VIII—Indian Airlines.

Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section).

(ii) A copy of Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part II—Working of the Film Finance Corporation Limited, under article 151(1) of the Constitution.

[Placed in Library. See No. LT-6229/74].

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Reserve Bank of India (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 19th February, 1974."